

(b) whether the earlier suggestions to establish this factory at Gwalior or Morena will be reconsidered; and

(c) if not, the reasons therefor?

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):** (a) No, Sir.

(b) and (c). Do not arise.

**Repair of a Gun in Sindri Fertilizer Corporation**

5705. **SHRI A. K. ROY:** Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether a gun was being repaired unauthorisedly in the workshop of Instrument department of Sindri Unit of Fertilizer Corporation India Ltd. on 7th July, 1977 at about 3.30 P.M.;

(b) whether the gun was repaired at the verbal instruction of Shri S. D. Gupta (Additional Chief Engineer) and Shri Naresh Sharma and was later on seized by the CSIF;

(c) whether discovery of gun in the workshop created agitation among the workmen; and

(d) if so, (i) to whom the gun belonged, (ii) how did the gun enter the factory, (iii) who were responsible for this illegal act and what steps were taken against them?

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):** (a) to (d). An old toy air-gun (which does not need licence) belonging to Shri S. R. Pandey, Deputy General Manager, Fertilizer Corporation of India, Sindri was taken inside the factory on a written requisition of Shri Pandey and duly authorised by CISF personnel at gate for examining its trigger mechanism which was broken. Minor private jobs inside the factory are allowed on chargeable basis.

The trigger mechanism of the air gun was examined by one Shri Naresh Sharma under the verbal instructions of Shri J. D. Gupta, Additional Chief Engineer. The air gun was taken by CISF personnel and later, returned to the owner. This incident did cause some agitation among workers.

**Family Pension Scheme for Employees who retired before 1-1-1964**

5706. **SHRI R. K. MHALGI:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the railway employees who retired after 1st January, 1964 only get the benefit of Family Pension;

(b) whether it is also a fact that the employees who retired before 1st January, 1964 have requested the Ministry a number of times to make them eligible for the benefit of the said family pension scheme; and

(c) what is the Government's response to the said request?

**THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):** (a) No.

(b) Yes.

(c) The Pension Scheme applicable to railway employees is based on the scheme applicable to other Central Government departments which is controlled by the Ministry of Finance. That Ministry have considered the above demand and it has not been found possible to concede the same.

**Contracts awarded to Porters Co-operative Labour Contract Society Limited, Allahabad and Delhi Division**

5707. **SHRI SUBHASH AHUJA:** Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 4032 on the 19th July, 1977 regarding goods/parcel handling contracts awarded to

Porters Cooperative Labour Contract Society Limited, Allahabad and state:

(a) the rates fixed for individual item of Schedule of rates in respect of goods/parcels handled on Delhi Division;

(b) whether fixation of rates for individual item of schedule was done by Railway Administration taking into account the minimum wage rate fixed for labour by the local authority;

(c) if so, the wage rates recommended by the local authority for each station separately on Delhi Division; and

(d) whether the Society is not paying local wage rate fixed by the authority at such stations and if so, what action is proposed to be taken in the matter?

THE MINISTER OF RAILWAYS  
(PROF. MADHU DANDAVATE):

(a) A statement is laid on the Table of the Sabha. [Placed in Library. See No. LT-889/77].

(b) The rates for individual items of the goods/parcels handling contracts are quoted by the contractor/Society in the tender Form/Schedule of rates proforma. The rates are accepted by the Committee after keeping in view the relevant factors including the minimum wage rate fixed by the local authority.

(c) The labour wage rates are fixed by the Local Civil Authorities district-wise and not station-wise. The wage rates fixed by the Civil Authorities for districts on Delhi Division are indicated in statement laid on the Table of the House. [Placed in Library. See No. LT-889/77].

(d) The labourers are being paid on the basis of work done by them.

**Fixation of Earnest Money and Security Deposit for Award of Contract for Cycle Stand.**

5708. SHRI R. L. P. VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether any procedure has been laid down by the Northern Railway Administration for fixation of Earnest Money and Security Deposit for the award of Cycle Stand Contracts to private parties and Co-operative Societies;

(b) the amount of Security Deposit fixed by the Railways for Cycle Stand Contracts at New Delhi, Delhi, Lucknow, Allahabad, Kanpur Central, Aligarh, Ludhiana, Ambala and Moradabad together with the valuation of these contracts; and

(c) whether Government propose to lay down uniform policy for fixation of earnest money and security deposits by the different divisional authorities to avoid any chances of manipulation by the interested parties?

THE MINISTER OF RAILWAYS  
(PROF. MADHU DANDAVATE):

(a) Yes.

(b) A statement giving the information is attached.

(c) The security deposit is fixed at 10 per cent of the total value of the contract. Instructions have been reiterated to all the Divisions of the Northern Railway to follow the uniform policy as laid down.

To avoid any chance of manipulation by interested parties, the earnest money has been recently increased from 2½ per cent to 10 per cent of the estimated value of contract subject to a minimum of Rs. 1000/- for 'A' class and Rs. 500/- for 'B' class stations.